

Seventeenth Loksabha

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Title : Regarding various issues pertaining to implementation of reservation in jobs and promotion.-laid

DR. D. RAVIKUMAR (VILUPPURAM): As per the Annual report submitted on 20.09.2020 by the National Commission for SCs, a Legislation on reservation Bill may be redrafted including the recommendations of the Commission and the opinion of the Commission may also be sought on the redrafted Bill as per the provisions of Article 338(9) of the Constitution. That reservation should be strictly implemented in all the projects of Government which last for more than 45 days and also in engagement of young professionals. Reservation rosters should be strictly maintained and followed to ensure adequate representation of SCs in services. Special Recruitment Drives should be launched to clear backlog vacancies.

All the instructions issued by DoPT to safeguard the interest of the Scheduled Castes like appointment of Liaison Officers, setting up of SC/ST Cells, etc. must be followed. Steps should be laid down to improve the percentage of SCs in Group 'A' and 'B' posts of Central/State Governments. As per DoPT OM dated 15.06.2018, reservation in promotion may be continued to be implemented in all the Central/State Governments, PSUs and PSBs. In the wake of the SC judgement in Jarnail Singh & Ors Vs Lachmi Narain Gupta & Ors, the Government should consider a Constitutional amendment for putting reservation in promotion in place.